

IN THE INCOME TAX APPELLATE TRIBUNAL “SMC” BENCH, MUMBAI

**BEFORE SHRI S. RIFAUR RAHMAN, AM AND
MS. KAVITHA RAJAGOPAL, JM**

ITA Nos. 2786 & 2787/Mum/2022
(Assessment Years: 2016-17 & 2017-18)

The Pathare Prabhu Charities 3, Pathare Prabhu Dnyati Bhavan, Jagnath Shankerseth Road, Thakurdwar, Mumbai-400 002	Vs.	ITO (Exemption) Mumbai
PAN/GIR No. AAATP 0303 P		
(Appellant)	:	(Respondent)
Assessee by	:	Ms. Ritu Punjabi
Revenue by	:	Shri A. N. Bhalekar
Date of Hearing	:	23.01.2023
Date of Pronouncement	:	30.01.2023

ORDER

Per Kavitha Rajagopal, JM:

These appeals have been filed by the assessee, challenging the order of the learned Commissioner of Income Tax (Appeals) ('Id.CIT(A) for short), National Faceless Appeal Centre ('NFAC' for short) passed u/s.250 of the Income Tax Act, 1961 ('the Act'), pertaining to the Assessment Years ('A.Y.' for short) 2016-17 and 2017-18. The assessee has challenged the order of the Id. CIT(A) on various grounds of appeal.

2. Briefly stated the assessee trust is registered with Directorate of Income Tax (Exemption), Mumbai u/s. 12A of the Act and is also registered with Charity Commissioner, Mumbai. The assessee filed its return of income for both the assessment years and the assessee's case was selected for scrutiny u/s. 143(3) and the assessment

order dated 22.12.2018 and 25.11.2019 respectively was passed by the Assessing Officer (A.O. for short) by making several additions/disallowances.

3. On an appeal before the Id. CIT(A) challenging the assessment order, the Id. CIT(A) confirmed the impugned additions/disallowances.

4. The assessee is in appeal before us, challenging the order of the Id. CIT(A).

5. The learned Authorised Representative (Id. AR for short) for the assessee submitted vide letter dated 26.12.2022 to withdraw the appeal for both the assessment years under consideration.

6. The learned Departmental Representative (Id. DR for short) had nothing to controvert the same.

7. Having heard the rival submissions and perused the materials on record, we hereby dismiss both these appeals as withdrawn on the basis of the withdrawal letter submitted at the bar with the intension not to pursue with these appeals.

8. In the result, both these appeals are dismissed as withdrawn.

Order pronounced in the open court on 30.01.2023

Sd/-

(S. Rifaur Rahman)
Accountant Member

Mumbai; Dated : 30.01.2023
Roshani, Sr. PS

Sd/-

(Kavitha Rajagopal)
Judicial Member

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT - concerned
5. DR, ITAT, Mumbai
6. Guard File

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai